

आफ अमेरिका की नई दिल्ली में एक शाखा खोलने की अनुमति दी गई थी। उसने शाखा खोलने के बजाय फरवरी, 1970 में अपना एक प्रतिनिधि कार्यालय नई दिल्ली में खोला था। अब उसे अपने प्रतिनिधि कार्यालय को पूरी शाखा के रूप में बदलने की अनुमति दे दी गई है।

**Grant of loan to Regional Manager,
Allahabad Bank**

2953. SHRI DINESH CHANDRA
JOARDER:

SHRI KRISHNA CHANDRA
HALDER:

Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether the Government are aware that the Regional Manager of Allahabad Bank, Shri H. K. Kalia, was granted a loan of Rs. 25,000 against Bank's Staff Housing Loan Scheme at the rate of interest of 3½ per cent per annum but the amount was transferred in Fixed Deposit Account at the rate of 9 per cent interest;

(b) if so, the reaction of the Government thereto;

(c) whether the said Manager has paid the instalments in the year of 1974; and

(d) if not, the reasons therefor?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) to (d). Allahabad Bank has reported that Shri H. K. Kalia, Regional Manager of the bank was sanctioned loans on different occasions aggregating of Rs. 60,000/- from April, 1969 to January, 1974 under the bank's Housing Loan Scheme, including a loan of Rs. 25,000/- sanctioned on 3rd January, 1974. The interest charged to the loan account ranged from 3 per cent to 4 per cent per annum. The bank has also reported that the loan amount of Rs.

25,000/- was debited to Shri Kalia's Housing Loan Account and correspondingly the same amount was credited to his current account with the bank's New Delhi, Parliament Street Branch on 3rd January, 1974. On 16th February, 1974 Shri Kalia's account was debited with Rs. 25,000/- and the relative amount was transferred to 8 per cent fixed deposit Account in the names of Smt. Prem Lata Kalia and Shri Hari Krishan Kalia and a fixed deposit receipt due on 16th February, 1976 was issued. Immediately thereafter the entries pertaining to this fixed deposit were deleted from the branch records and this fixed deposit receipt was cancelled. Following the deletion of the entries pertaining to the fixed deposit receipt, a fresh balance was extended in the current account of Shri H. K. Kalia. No interest on the fixed deposit was drawn. The bank has reported that no action was taken by them in the matter in view of the cancellation of the fixed deposit.

According to Allahabad Bank no instalments of the re-payment on the Housing Loan were deposited by Shri Kalia in his Housing Loan Account in 1974 as the same was not fixed by the bank. The bank has further reported that Shri Kalia has deposited the arrear instalments at the rate of Rs. 435/- per month and at this rate there was no arrear instalment as on 28th June, 1977.

The bank has been advised by the Government to probe into the irregularities committed by the official in this matter for taking appropriate action against him.

Purchase of Onion

2954. SHRI LAHANU SHIDAVA:
Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether onion is not purchased directly from the onion growers by

National Agricultural Co-operative Marketing Federation of India; and

(b) if so, the reasons therefor?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA): (a) National Agricultural Co-operative Marketing Federation of India is purchasing Onions from the growers.

(b) Does not arise.

Misappropriation of funds by Regional Manager, Allahabad Bank

2955. SHRIMATI AHILYA P. RAGNEKAR: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether Government have made any investigation about the misappropriation of funds of Allahabad Bank by the Regional Manager, Shri H. K. Kalia;

(b) if so, the findings of the investigation; and

(c) the steps taken against him?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Allahabad Bank has intimated that it has no report of misappropriation of funds of the bank by Shri H. K. Kalia, Regional Manager. No investigation has therefore been made by the bank or by Government.

(b) and (c). Does not arise.

Complaints of distribution of loans to exporters by Manager, State Bank of India, Bombay

2956. SHRI ANANT DAVE: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether there have been many complaints of distribution of loans to

exporters, film producers in the fictitious names by the Manager of the State Bank of India, Peddar Road, Bombay;

(b) the amount of loans or overdrafts sanctioned by the then manager of the bank to film producers, directors and others without proper scrutiny of their paying capacity;

(c) whether he has seen a report published in the weekly 'Blitz' dated the 11th June, 1977 in this regard;

(d) the result of the enquiry so far conducted and the names of persons against whom action has since been taken; and

(e) whether Government propose to handover the case to CBI for investigation and suggest suitable action against the guilty?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) to (e). Government have seen the news report published in the issue of the Bombay Weekly BLITZ dated the 11th June, 1977 under the caption "Banking with Sex and Blackmail". The State Bank of India has, in this connection, reported that their Inspection and Audit Report on the Peddar Road Branch, had pointed out certain irregularities in the conduct of the accounts of a number of constituents including a few Film Distributors/Producers, Garment Export Houses etc. These irregularities were in the nature of (i) grant of overdraft facilities indiscriminately to various borrowers, of whom some were fictitious; and (ii) grant of advances by way of cash credits, export packing credits, post shipment credits and export bills negotiations limit dis-regarding the instructions laid down by the Controlling Authority. According to the Bank, the total amount of advances involved as on 1st October, 1975, was about Rs. 62 lacs.

The irregularities were further investigated by the Vigilance & Audit